

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.2389/2018

New Delhi, this the 22nd day of May, 2019

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N.Singh, Member (J)**

1. Jyoti Kumar
S/o Ravindra Kumar Pandey
Aged about 30 years
R/o G-16, Gali No.3
Sector-7, Dwarka
New Delhi-77.

2. Yogyata
D/o Shri Dilip Singh
Aged about 29 years
R/o 52/54G, Street No.17
Nai Basti Anand Parbat
New Delhi – 110 005. Applicants

(By Advocate: Mr. Ashutosh Thakur)

VERSUS

1. Union of India through
Its Secretary
Department of Personnel & Training
Ministry of Personnel, Public Grievance & Pension
North Block
New Delhi – 110 001.

2. Staff Selection Commission
Through its Chairman (Head Quarter)
Block No.12, CGO Complex
Lodhi Road
New Delhi – 110 504.

3. Staff Selection Commission (Northern Region)
Through its Regional Director
Block No.12, CGO Complex
Lodhi Road
New Delhi – 110 504. Respondents

(By Advocate: Mr. Piyush Gaur)

O R D E R (Oral)

Mr. R.N.Singh :

Heard Mr. Ashutosh Thakur, learned counsel appearing for applicant and Mr. Piyush Gaur, learned counsel appearing for respondents.

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2. At the outset, learned counsel for applicant has fairly submitted that the issue involved in the present OA has already been adjudicated by this Tribunal vide judgment dated 19.12.2018 in OA No. 2991/2018 titled **Sonu Kumar Vs. Union of India & Ors.** The operative portion of the aforesaid order dated 19.12.2018 reads as under :

"5. We have perused the essential qualifications required for the said post as per the advertisement. The advertisement clearly states that English and Hindi should have been studied by the candidate in all the three years as main subject. As the said condition regarding the qualification for the said post is applicable to all the candidates, the applicant cannot contend that he has been discriminated or there is any arbitrariness on the part of the respondents. It is also noted that in case if this application is allowed it may amount to discrimination against those candidates who have also passed B.A. (Hons) but as they had not studied Hindi & English for all the three years had not applied for the post. In the Circumstances, OA is devoid of merit.

6. Accordingly OA is dismissed. No order as to costs."

3. In view of above, the present OA is dismissed. No costs.

(R.N.Singh)
Member (J)

/anjali/

(A.K.Bishnoi)
Member(A)